

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION NO.53

Dated Guwahati, the 31st July, 2020

Hon'ble the Chief Justice has been pleased to issue the following guidelines, till further orders:-

1. It is widely reported that COVID-19 is transmitting through community. The number of COVID-19 positive cases is mushrooming day by day in the States of Assam, Nagaland and Arunachal Pradesh.

It has been experienced in the last few weeks that even persons serving as Court staff and Judges, advocates have been affected by Coronavirus at the District Court level, and at the High Court level.

It is, therefore, evident that the circumstances have not changed since Notification No.48 dated 04.07.2020 was issued. Rather, it has been reported that the conditions might worsen in the month of August.

2. In view of the above, it has become administratively imperative to continue with the restrictions imposed on Court working in the Principal Seat of Gauhati High Court at Guwahati, and in the Outlying Benches in Kohima (Nagaland) and Naharlagun (Arunachal Pradesh) as also the Subordinate Courts functioning under the administrative control of the Gauhati High Court at Guwahati in Assam and in the States of Nagaland and Arunachal Pradesh.
3. In view of the above, it is hereby directed that only cases of emergent nature involving personal liberty, viz. bail matters, remand matters, habeas corpus petitions, recording of statement under Section 164 Cr.PC, Zimma Petitions and other matters involving utmost urgency in which there is a genuine need for stay of some action, would be listed for hearing, till further orders.

In such cases, request for listing and hearing may be made by the concerned counsel, which would be considered, considering the nature of the matter.

A request is made to learned counsels not to press for hearing of cases which are not of emergent nature.

4. So far as Outlying Bench of the Gauhati High Court at Aizawl, Mizoram is concerned, however, in view of the circumstances existing in Mizoram, the Court may function


12/7/2020

with restricted Court functioning and staggered roster, at the High Court level in this Outlying Bench, and in the Subordinate Courts.

5. Filing of all cases, however, would be permitted in all Courts under the administrative control of Gauhati High Court.
6. It is further directed that no person from "containment zones" or "quarantine areas" will enter any Court Complex under the administrative control of Gauhati High Court.
7. These directions will be in force till 21.08.2020.

By order,

Sd/- Raktim Duarah
REGISTER GENERAL

Memo No. HC. III - 06/2020 /1756-1783 /G

dated Guwahati, the 31st July, 2020.

Copy to:

1. The Registrar (Vigilance/Judicial/Administration/Establishment), Gauhati High Court, Guwahati.
2. The Registrar, Gauhati High Court, Kohima Bench, Kohima / Aizawl Bench, Aizawl/ Itanagar Permanent Bench, Naharlagun. They are requested to forward this Notification amongst the respective District/ Subordinate Courts within their jurisdiction.
3. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati. Guwahati.
4. The District & Sessions Judge, _____ Assam.
5. The L.R.-Cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati, Assam.
6. The Principal Judge, Family Court, _____ Assam.
7. The Member, MACT, _____, Assam.
8. The Presiding Officer, Special Court _____, Assam.
9. The Presiding Officer, Labour Court _____, Assam.
10. The President/Secretary General, Gauhati High Court Bar Association, Guwahati.
11. The President/General Secretary, Gauhati High Court Advocates' Association, Guwahati.
12. The Chairman, N.E. Bar Council, Gauhati High Court, Guwahati.
13. The President/Secretary, All Assam Lawyers' Association, Guwahati.
14. The President/Secretary, Lawyers' Association, Guwahati.
15. The Joint Registrar (_____), Gauhati High Court, Guwahati.



16. The Deputy Registrar (_____), Gauhati High Court, Guwahati.
17. The Librarian-cum-Research Officer, Gauhati High Court, Guwahati.
18. The Asstt. Registrar (_____), Gauhati High Court, Guwahati.
19. The Court Manager, Gauhati High Court, Guwahati.
20. The Special Officer, Translation Wing, Gauhati High Court, Guwahati.
21. The Project Manager, Gauhati High Court, Guwahati. *He is requested to upload this Notification in the website of the Gauhati High Court.*
22. The P.S. to Hon'ble Mr. /Mrs. Justice _____, Gauhati High Court, Guwahati.
23. The A.O. (Judicial), _____ Section, Gauhati High Court, Guwahati.
24. The Court Masters, Court No. _____, Gauhati High Court, Guwahati.
25. The Court Officer Nos. 1 & 2, Gauhati High Court, Guwahati.
26. The Chief Security Officer, Gauhati High Court, Guwahati.
27. The C.A. to the Registrar General, Gauhati High Court, Guwahati.
28. The Gauhati High Court Notice Board, (Old Block & New Block).


REGISTRAR GENERAL